

3rd IDIA-IC RegFin Legal Essay Writing Competition

RegFin
LEGAL

IDIA



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IDIA Rajasthan Chapter, National
Law University, NH-65, Jodhpur,
Rajasthan



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ABOUT NATIONAL LAW UNIVERSITY, JODHPUR



National Law University Jodhpur (NLUJ) is one of India's leading Law Schools situated at the vibrant and colourful city of Jodhpur, Rajasthan. Since its establishment in 1999, NLUJ has endeavoured to produce exceptional lawyers and legal scholars aimed at pushing and challenging the existing boundaries of knowledge. NLUJ attracts students coming from diverse social, cultural and religious backgrounds from all corners of India. NLUJ is committed to the advancement of knowledge and learning and is striving to become a centre for excellence in legal studies. It is dedicated to churning out committed lawyers of highest academic and professional standards and producing top quality legal scholars.



ABOUT IDIA RAJASTHAN

Increasing Diversity by Increasing Access to Legal Education (IDIA) is a non-profit organisation working in India which aims to empower underprivileged children by giving them access to quality legal education. It was initially started by late Prof. (Dr.) Shamnad Basheer in the year 2010 from West Bengal National University of Juridical Sciences. It is a pan-Indian, student-run movement to train underprivileged students and help them transform into leading lawyers and community advocates.

The IDIA Rajasthan Chapter, led by students from the National Law University, Jodhpur, operates with more than 67 volunteers. Engaging in training sessions for law entrance exams, hosting fundraising activities, and organizing events across the state of Rajasthan, the chapter underscores IDIA's dedication to social responsibility and the advancement of accessible legal education.


ABOUT IC REGFIN LEGAL

RegFin
LEGAL

IC RegFin Legal is a full-service law firm that provides comprehensive guidance and assistance to clients in navigating the dynamic interplay of various laws and regulations. With a focus on the volatile global investment climate and changing business landscape, they offer effective and strategic advice. The firm has a successful track record of handling transactions of significant ticket sizes and is widely recognized as India's leading law firm in the financial services legal-regulatory space. Global ranking agencies have acclaimed them for their domain expertise, consistency, and commitment to client service.

ABOUT LIVELAW

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A golden scale of justice stands on a dark, reflective surface next to an open book. The scale is in the foreground, and the book is open to the right. The background is dark and out of focus. A large red circle is visible at the top of the page.

LiveLaw is a comprehensive legal news portal which is committed to provide accurate and the honest news about the legal developments. LiveLaw began its journey in 2013 with a mission of making legal reporting more accurate, transparent and accessible to the common man. It believes in more information about the judiciary leads to strengthening its role in a constitutional democracy. LiveLaw is committed to fact-based, non-sensational independent journalism.



IN COLLABORATION WITH NLUJ LAW REVIEW BLOG

The inception of the NLU Jodhpur Law Review Blog marked a significant milestone in the academic landscape of legal scholarship. Established under the esteemed flagship journal of NLU Jodhpur Law Review, this digital platform has swiftly emerged as a cornerstone for the exchange of ideas, insights, and analyses within the legal fraternity. With its dynamic interface and rigorous editorial standards, the blog provides a space where legal luminaries, scholars, practitioners, and students converge to explore emerging legal trends, dissect pivotal case law, and deliberate on pressing socio-legal issues. As a testament to its commitment to academic excellence and innovation, the blog continues to uphold its reputation as a premier destination for legal thought leadership, making invaluable contributions to the advancement of legal scholarship and practice.

ABOUT THE ESSAY COMPETITION

IDIA Rajasthan Chapter is thrilled to announce its 3rd Edition of its Essay Writing Competition in partnership with IC RegFin Legal . The collaboration aims to bring together legal minds in a collective effort to delve into the contemporary issues of law. Funds raised through this competition will contribute to the IDIA Charitable Trust, supporting its impactful initiatives.



In addition to the noble cause, participants stand a chance to win exciting prizes. The competition offers attractive rewards, including cash prizes and an esteemed internship opportunity at IC RegFin Legal for the winning author(s). These incentives not only recognize outstanding contributions but also encourage participants to engage actively in exploring and presenting their perspectives on the crucial theme of corporate governance.

3RD IDIA-IC REGFIN ESSAY TOPICS:

a. Investment Law and the Regulatory Architecture of Alternative Investment Funds

1. Investment Treaties and the Politics of Economic Sovereignty
2. The Emerging Role of Alternative Investment Funds in Shaping India's Growth Story: An Examination of the Regulatory Framework and Legal Challenges.

B. Corporate Governance, Sustainability, and the Stakeholder Debate under Indian Companies Act, 2013

1. Corporate Sustainability and Greenwashing: Legal Accountability for Environmental Claims by Corporations
2. Shareholders or Stakeholders? What Should Be the True Purpose of the Corporation under the Companies Act, 2013?

C. Jurisdictional Complexities and the Future of Contracting in Digital Commerce

1. Cross-Border Commercial Transactions: Jurisdictional and Enforcement Challenges in Global Trade
2. Are Traditional Contract Principles Adequate for Smart Contracts and Digital Commerce?

D. Insider Trading, Market Integrity, and the Rise of Algorithmic Trading

1. Insider Trading Law in India Adequate to Address algorithmic and high-frequency trading?
2. Retail Investors and the Transformation of Capital Markets

E. Financial Innovation, ODR, and Global Market Integration

1. Online Dispute Resolution as the Future of Grievance Redressal in India: Lessons from the ODR Framework Introduced by the Securities and Exchange Board of India.
2. International Financial Services Centre in GIFT City as an Emerging Global Fund Domicile: A Legal and Regulatory Analysis.

Disclaimer:

- These topics are merely indicative & non-exhaustive in nature.
- Submission should deal with relevant and contemporary legal and policy issues under the broad themes provided herein.
- Manuscripts that have already been submitted or published elsewhere must not be submitted.

ELIGIBILITY CRITERIA:

All students pursuing bachelor's degree in law i.e. three year LL.B./five year LL.B. or a post graduate course from any law school/university/college recognised by the Bar Council of India are eligible to participate in the Competition.

PRIZES

- **Prize Money**: The winners will be awarded the following exciting prizes:
 1. Winner = Rs. 25,000
 2. 1st Runners up = Rs. 15,000
 3. 2nd Runners up = Rs. 10,000
- **Publication with NLUJ Law Review Blog**: The top 2 winning essays will also be published in the well-reputed NLUJ Law Review Blog subject to strict adherence to the publication standards of the NLUJ Law Review.
- **Internship with IC RegFin Legal**: The top 2 winning essays of the Competition will also get the opportunity to intern with IC RegFin Legal.

NOTE THE DATES:

Commencement of Registration: 13th April, 2026

Last date of registration: 20th May, 2026

Last date for Submission: 20th June, 2026

Declaration of Results: 15th September, 2026

TERMS & CONDITIONS

- The top 2 winning essays will be published by NLUJ Law Review Blog subject to its detailed review process. The author will be required to fully cooperate with the Editorial Board and will have to incorporate changes as deemed fit by them.
- The internships with IC RegFin Legal would be provided for a period of 4 weeks. IDIA will initially connect RegFin Legal and the winners, post which they will have to coordinate amongst themselves to schedule the dates, location and other details of the internship.
- Neither IDIA nor NLUJ can be held responsible for the performance or behaviour of the winners during the course of their internship.

FORMATTING GUIDELINES

- Font and size of main text and footnote: The manuscript must be formatted in Garamond, 12-point font with 1.5 line spacing and a single line space between paragraphs.
- Size and alignment: A4 Size with 1 Inch Margin; all text except headings should be justified.
- Footnoting: The participant has to adopt the OSCOLA [4th ed.] format of citation uniformly throughout the document.
- Citation Style: Authors must embed hyperlinks within the text for all sources. Endnotes may be used only where hyperlinks are not possible, and speaking notes are not permitted.
- Spacing: Submission should be 1.5 spaced (except footnotes which may be single-spaced).
- Word limit: The word limit for the submission is 2000 - 2500 words (excluding abstract and footnotes). The Abstract should not be more than 300 words.
- Plagiarism: Any submission found to be plagiarised beyond 25% shall be disqualified.
- Anonymity: Participant shall not include his/her name in the submission's text in any form.
- Co-Authorship: Co-authorship, up to two authors, is allowed.
- **Submissions shall be made in MS-Word format (.doc/.docx) only.**

SUBMISSION GUIDELINES

- The article submitted must be exclusively in English.
- Copyright of the submission shall remain with IDIA.
- In case of any conflicts, IDIA shall be the final authority on the guidelines.
- The manuscripts need to be submitted through Google form only (The same can be accessed here). Submissions made by any other means shall not be considered.
- Submission and publication of manuscripts that purposefully target or intend to harm the religious, sociocultural, and/or political sentiments of any reasonable reader are strictly prohibited.
- Submission should deal with relevant and contemporary legal and policy issues under the broad themes provided herein.
- The submissions must strictly be limited to legal analysis of the given themes.

REGISTRATION FEE

- **Single Authorship: 300/-**
- **Co-Authorship/Two Authors: 500/-**

PAYMENT ID:



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[Click here to register!](#)

[Click here to submit!](#)

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